

(b) The Committee has been constituted :

- (i) to evolve a mechanism for harmonising the structure of tariffs and import licensing policy; and
- (ii) to lay down principles for moving over, to the extent possible, from a regime of quantitative restrictions on imports towards a system of controls based on tariffs,

#### Tax raids on bussiness houses

2267. SHRI P. M. SAYEED : Will the Minister of FINANCE be pleased to refer to the reply given to part (b) of Starred Question No. 573 on 4 April, 1986 regarding protests against tax raids on business houses and state the final decision taken and punishments awarded in each case ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Information to the extent possible is being collected and will be laid on the Table of the House.

#### Facilities at tourist spots in Bangalore increase to tourist traffic

2268. SHRI G. S. BASAVARAJU  
SHRI H. N. NANJE GOWDA

Will the Minister of TOURISM be pleased to state :

(a) whether the Union Government are planning to put Bangalore on the international tourist map in a big way;

(b) if so, by when a decision in this regard is likely to be taken; and

(c) the amenities Government propose to provide at Bangalore to increase the tourists visiting South ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) and (b). Bangalore is already prominently shown on the "Right Place" Map of India produced by the Department of Tourism;

(c) Several projects have been sanctioned by the Central Government for the development of tourism in Karnataka including Bangalore. Specifically during the 7th Plan a provision of Rs. 1.23 lakhs has been made for the purchase of boats and a windsurfer the Ulsoor Lake in Bangalore. The Yatri Avas Vikas Samiti have indentified Bangalore for the construction of a Yatrika. India Torism Development Corporation (ITDC) have a hotel (Ashok Bangalore) and a Transport Unit in the city. The feasibility of setting up of convention facilities at Bangalore is being examined.

#### Permission to Government undertak- ing to raise bonds in the public market

2269. SHRI I. RAMA RAI :  
SHRI R. M. BHOYE :

Will the Minister of FINANCE be pleased to state :

(a) the name of the Government Undertakings which are permitted to raise bonds in the public market;

(b) the amount so collected, Unit-wise with details thereof;

(c) whether Government are considering to exempt investment on bonds in public sector units from provisions of Income Tax Act and Capital Goods; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The name of the Government undertakings which are permitted to raise bonds from the public are as under :

1. M/s. Indian Telephone Industries Ltd.
2. M/s. National Thermal Power Corporation Ltd.
3. M/s. Rural Electrification Corporation Ltd.
4. M/s. Neyveli Lignite Corporatino Ltd.

5. M/s. National Hydroelectric Power Corporation Ltd.

(b) The amount raised on the basis of information available is as follows :

1. M/s. Indian Telephone Industries Ltd. Rs. 116.45 crores
2. M/s. Indian Thermal Power Corpn. Ltd. Rs. 163.37 crores
3. M/s. Rural Electrification Corpn. Ltd. Rs. 73.87 crores

In the case of Neyveli Lignite Corporation Ltd. the subscription is still open and in the case of National Hydroelectric Power Corporation Ltd. the issue is yet to open.

(c) A copy of the Press Release issued by Government on 15th July, 1986 is laid on the table of the House.

[Placed in Library No LT-2879/86]

**Policy to unearth black money**

2270. SHRI AMAR ROYPRADHAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government have formulated a new policy to unearth black money in the country; and

(b) if so, the details thereof and progress made so far to unearth black money ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). "Combating black money is a continuous process. As a result of fiscal policies of the Government, revenue collections have gone up. The liberalisation of Summary Assessment Scheme, reduction in the rates of direct taxes and the Amnesty Scheme in operation till 30.9.1986, is however, only one limb of the policy. The other limb is intensive scrutiny and searches and seizures in the remaining cases so as to leave no doubts in the minds of tax-payers that they cannot get away with anything they declare in their returns of income. Enforcement machinery is being strengthened and the number of searches have substantially increased."

**Purchase of Jute from West Bengal**

2271. SHRIMATI GEETA MUKHERJEE : Will the Minister of TEXTILES be pleased to state :

(a) arrangements made by the Union Government purchasing raw jute West Bengal during the ensuing jute season;

(b) the total quantity of raw jute crop expected in West Bengal in the ensuing season; and

(c) the quantity of the said crop in the last season and how much was actually bought by the Jute Corporation of India ?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Jute Corporation of India and Cooperatives will operate through 152 purchase centres and 43 sub-centres.

(b) Final estimates of raw jute production in West Bengal during the current jute seasons 1986-87 are not yet available. However, as per tentative estimates made by Jute Corporation of India, jute crop in West Bengal is presently assessed at about 42 lakh bales.

(c) Jute Crop in West Bengal during the previous season 1985-86 is estimated at 65.00 lakh bales and Jute Corporation of India alongwith Cooperatives, purchased about 17.16 lakh bales.

**Loan for modernisation of textile industry**

2272. SHRIMATI GEETA MUKHERJEE : Will the Minister of TEXTILES be pleased to state :

(a) whether Government have decided to extend loan on easier terms for modernisation of the textile industry;

(b) if so, how much loan has already been disbursed for the said purpose and on what terms; and